

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
COURT-III

Item No.-106  
IB-753(ND)/2020

IN THE MATTER OF:

M/s. Spectrum Talent Management Pvt. Ltd.

Vs.

Earth Water Limited

....OPERATIONAL CREDITOR

.. CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 06.11.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Ms. Surbhi Gupta, Advocate

For the Respondent/CD :

For the Intervener :

ORDER

Counsel for the Operational Creditor is present. As per previous order private notice has been served on the corporate debtor and the affidavit of service has been filed on 26<sup>th</sup> October 2020. Despite service, there is no representation. The service against the Corporate Debtor is held sufficient. The Corporate Debtor is proceeded *Ex-Parte*.

The Counsel for the Petitioner is directed to file notes on submissions containing 2 pages along with dates and events and the case law, if any, within one week prior to the next date of hearing.

List the matter on 14<sup>th</sup> December 2020.

-51-

(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

-51-

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)